

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 55119 of 2014

[Arising out of Order-in-Appeal No. 317/SVS/GGN/2014 dated 03.06.2014 passed by the Commissioner (Appeals), Central Excise, Delhi-III, Gurgaon]

Commissioner of Central Goods and Service Tax, GurugramAppellant
Plot No. 36-37, Sector 32,
Gurugram, Haryana 122001

VERSUS

M/s Facklemann India Kitchenware Pvt LtdRespondent
JMD Pacific, 3rd Floor, Sector 15,
Gurugram, Haryana 122001

APPEARANCE:

Shri Harish Kapoor, Authorized Representative for the Appellant
Shri Deepanshu Saini, Advocate for the Respondent

**CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60673/2024

DATE OF HEARING: 16.12.2024
DATE OF DECISION: 16.12.2024

S. S. GARG:

The present appeal is filed by the Revenue.

2. The Authorized Representative for the Revenue states that the Revenue is seeking withdrawal of the present appeal on the ground that the amount involved in the present appeal is less than the

monetary limit as per the instructions issued by the CBIC under F.No. CBIC-160390/20/2024-JC-CBEC dated 06.08.2024.

3. In view of this, the appeal of the Revenue is dismissed as withdrawn under Litigation Policy without going into the merits of the case.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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